

sector and erosion of investment in the social sector. Economists have specifically stated that the vulnerable sections had been adversely affected by the new policies and despite 6 good monsoons, the nation continues to be in the throes of double digit inflation. They have also criticized the sale of shares of public sector enterprises at significantly below market prices.

(c) The Government does not agree with the assessment made by the Economists. Significant improvement have taken place in all the sectors of the economy in the post-policy period. However, recognising that fruits of growth will take time to reach some of the poorest and weakest sections of our society and to ensure that they too derive benefit in the short run the Government has given the highest priority to strengthening programmes of rural development, employment generation, primary education, primary health and other key social sectors programmes. The allocation for rural development has been increased by 148 percent from Rs. 3100 crores in 1992-93 (BE) to Rs 7700 crores in 1995-96 (BE). Over the same period the allocation for education has been increased by 92 percent from Rs. 952 crores to Rs. 1825 crores, that on health by 122 percent from Rs. 302 crores to Rs.670 crores and that on welfare, family welfare, woman and child development by 64 percent from Rs 1982 crores to Rs. 3251 crores.

#### Security Systems at Banks

4583. SHRI V. SHREENIVASA PRASAD :  
SHRI TARA SINGH .

Will the Minister of FINANCE be pleased to state:

- whether the public sector banks in the country lack proper security system;
- if so, the details of such security lapses incurred in public sector banks during the last three years,
- whether the Government have examined the causes of such lapses;
- if so, the details thereof; and
- the measures taken/proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (e). The details of incidents of bank robberies/dacoities during the years 1991, 1992 & 1993 as reported by public sector banks to Reserve Bank of India are given below :

Year	No. of incidents	Amount involved (Rs. in lakhs)
1991	121	475.42
1992	88	200.37
1993	89	282.82
(Data Provisional)		

The public sector banks have been advised of several measures of strengthening their security arrangements. These include classification of branches into specified categories depending on various factors, setting up of Central Security Cell in Reserve Bank of India for looking into all aspects of security and to provide guidelines to banks relating to security arrangements, constitution of State level security committees, etc. Security measures implemented by the banks are reviewed on an on-going basis and such further action as considered appropriate is taken.

#### 11th Convention of Indian Association of Tour Operators

4584. SHRI RABI RAY Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- whether the 11th convention of Indian Association of Tour Operators was held recently,
- if so, the details thereof,
- whether a decision was taken to give a boost to student travel and pilgrim tourism in order to develop domestic tourism; and
- if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) Yes, Sir.

(b) The 11th Convention of Indian Association of Tour Operatos was held from 9th - 12th April 1995 in Delhi. The Prime Minister of India inaugurated it on 10th April, 1995 at Vigyan Bhawan. The Convention was attended by around one thousand delegates from India and abroad, besides senior officials of Ministry of Civil Aviation and Tourism and other related Ministries and Department connected with the travel trade.

(c) and (d). One full session was devoted to Domestic Tourism where the emphasis was to boost student travel and pilgrim tourism in the country.

[Translation]

#### Child Labour

4585. SHRI VISHWESHWAR BHAGAT: Will the Minister of LABOUR be pleased to state:

- the details of the labour laws under which child labour has been prohibited,
- whether any machinery has been set-up to monitor the effective implementation of these laws;
- whether there is any proposal to amend Child Labour (Prohibition and Regulation) Act, 1986 for effective implementation of child labour laws; and
- if so, the details thereof and the time by which appropriate legislation is likely to be introduced in Parliament?

THE MINISTER OF LABOUR (SHRI P.A. SANGMA):

(a) The Child Labour (Prohibition & Regulation) Act, 1986, prohibits the employment of children below 14 years of age in specific occupations and processes contained in Parts A&B of the Schedule to the Act. It also regulates working conditions of children in non-prohibited employments. It provides for penalties for violation of the law.

In addition to this Law, there are protective and prohibitory provisions in various labour Laws as well, such as the Factories Act, 1948, the Mines Act, 1952, the Motor Transport Workers Act, 1961, the Bidi and Cigar Workers (Conditions of Employment) Act, 1966.

(b) The Government of India monitors the enforcement of the Child Labour (Regulation & Prohibition) Act, 1986 both in the Central and States spheres.

(c) and (d). A proposal to amend the Child Labour (Prohibition & Regulation) Act, 1986 is under consideration of the Government to make it more effective.

[English]

#### Child Labour

4586. KUMARI FRIDA TOPNO : Will the Minister of LABOUR be pleased to state :

(a) whether recently some child labourers had been rescued by a social group in the carpet looms in a village near Allahabad;

(b) if so, the details thereof; and

(c) the manner in which the Government propose to eliminate child labour from the country and provide funds for rehabilitation of such child labourers?

THE MINISTER OF LABOUR (SHRI P.A. SANGMA):

(a) to (c). The information is being collected and will be laid on the Table of the House.

[Translation]

#### Prices of Yarns

4587. DR. CHINTA MOHAN :

SHRI NAWAL KISHORE RAI :

SHRI SHRAVAN KUMAR PATEL :

Will the Minister of TEXTILES be pleased to state:

(a) whether the prices of different types of yarn have increased enormously since 1993;

(b) if so, the increase registered in respect of each type of yarn over the years, giving comparative figures as on January 1, 1993, January 1, 1994 and January 1, 1995;

(c) The reasons for increase in the price of these yarns; and

(d) the extent upto which it has affected the employment of weavers?

THE MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY): (a) Yes, Sir.

(b) Data in respect of prices of different types of yarn during last 3 years are given below :

Items	Prices as on		
	1.1.93	1.1.94	1.1.95
Cotton Yarn (Hank) (Wtd. Average)	61.31	68.05	92.65
Cotton Yarn (Cones) (Wtd. Average)	71.50	77.43	105.48
Cotton Yarn (Hosiery) (Average)	69.63	69.75	94.18
Poly. Viscose Blended Yarn (Average)	144.41	137.66	148.04
Poly. Cotton Blended Yarn (Average)	126.13	136.88	153.12
Viscose Filament Yarn (Wtd. Average)	187.78	196.24	194.54
Nylon Filament Yarn (Wtd. Average)	191.44	196.54	158.74
Polyester Filament Yarn (Wtd. Average)	182.00	172.00	176.00
Partially Oriented Yarn (Average)	160.03	150.55	153.20
Texturised Yarn (Average)	163.65	166.44	159.97

(c) The reasons for increase in the price of these yarns has been due to increase in input costs including the cost of basic raw materials.

(d) Report had been received that some of the powerloom units in Salem, Erode and Coimbatore Districts observed closure for certain days in January '94 allegedly in protest of the high prices of yarn. The hike in price has been felt by the handloom sector also. But the Government of India has no information about the extent upto which the employment of the powerloom and handloom weavers was affected due to the price hike of cotton yarn.

[English]

#### Medical Insurance Scheme

4588. SHRIMATI CHANDRA PRABHA URS : Will the Minister of FINANCE be pleased to state :

(a) the names of insurance companies owned by the Government of India having Medical Insurance Scheme;

(b) whether dental treatment is covered as part of the medical insurance;